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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH, JAIPUR

Date of order: 29-2-1996

OA No. 394/95

Anwar Ahmed

.. Applicant

Versus

Union of India and others .. Respondents

Mr. J.K.Kaushik, Counsel for the applicant

Mr. Manish Bhandari, Counsel for the respondents

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR. O.P.SHARMA, ADMINISTRATIVE MEMBER

ORDER

PER HON'BLE MR. O.P.SHARMA, ADMINISTRATIVE MEMBER

In this application under Section 19 of the Administrative Tribunals Act, 1985, Shri Anwar Ahmed has stated that the action of the authorities in not assigning the duties to the applicant may be declared illegal etc. and the respondents may be directed to take the applicant on duty forthwith with all consequential benefits including salary due for the intervening period.

2. The case is being disposed of at the stage of admission with the consent of the counsel for the parties.

3. The applicant was present in the court today. His counsel stated that the applicant is willing to join duty but is not been given opportunity by the respondents to perform his duties. The learned counsel for the respondents stated that they have never refused the applicant the opportunity to join duty. Regardless of the reasons why the applicant has not joined duty/he has not been allowed to join duty, now that the applicant is willing to join

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duty and the respondents are prepared to take him on duty, the respondents may take the applicant on duty immediately. The applicant shall report to I.O.W., Baran on 6th March, 1996 for joining duty.

4. As regards the other issues raised in the application, the applicant may seek his remedy separately.

5. The OA stands disposed of accordingly. No order as to costs.

O.P.Sharma

Administrative Member

C.Kishore
(Gopal Krishna)

Vice-Chairman